

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1338
TO BE ANSWERED ON 31.07.2025

CAMPA funds

1338. SHRI MUZIBULLA KHAN:

Will the Minister of *ENVIRONMENT, FOREST AND CLIMATE CHANGE* be pleased to state:

- (a) the status of afforestation projects carried out under CAMPA funds in the last five years, State-wise;
- (b) whether the Ministry has undertaken any audit of forest clearance violations; and
- (c) if so, the key findings and penalties imposed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) The Compensatory Afforestation Fund Management and Planning Authority (CAMPA) has been created under the Compensatory Afforestation Fund Act, 2016. The Act provides for establishment of funds under the Public Accounts of India and Public Accounts of each State for depositing of the compensatory levies received from user agencies towards compensating the loss of forest and ecosystem services in lieu of diversion of forest land for non-forestry purpose as per the provisions of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980. These funds are utilized for undertaking Compensatory Afforestation and other related activities as per the provisions of the Compensatory Afforestation Fund (CAF) Act, 2016 and CAF Rules, 2018. The details of Afforestation carried out under CAMPA funds in the last five years, State-wise is attached at **Annexure-I**.

(b)to(c) The 'land' is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government.

The primary responsibility of protection of forest lies with the respective States and Union Territories (UTs). The respective State Governments and UT Administration initiate action against the violations as per the applicable Act, rules and guidelines.

The violations of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 are dealt on case to case basis as per the provisions of section 3A and 3B of the said Adhinyam, the rules/guidelines made thereunder including the provisions under para 1.16 of the consolidated guidelines and clarifications dated 29.12.2023 issued by the Ministry.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (a) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 1338 DUE FOR REPLY ON DATED 31.07.2025 ASKED BY HON'BLE MEMBER SHRI MUZIBULLA KHAN REGARDING 'CAMPA funds'

S. No.	State/UT	Compensatory Afforestation carried out under CAMPA funds from FY 2020-21 to 2024-25 (in Ha)
1	Andaman & Nicobar Islands	264.06
2	Andhra Pradesh	5477.56
3	Arunachal Pradesh	41438.92
4	Assam	2299.278
5	Bihar	6154.27
6	Chandigarh	1.94
7	Chhattisgarh	12477.2
8	Delhi	359.92
9	Goa	2378
10	Gujarat	25359.36
11	Haryana	9732.05
12	Himachal Pradesh	7621
13	Jammu & Kashmir	11908.58
14	Jharkhand	27791.29
15	Karnataka	4907.36
16	Kerala	343.6
17	Ladakh	21746.82
18	Madhya Pradesh	20553.94
19	Maharashtra	2245.515
20	Manipur	781.5
21	Meghalaya	2684.8
22	Mizoram	2570.24
23	Odisha	30529.95
24	Punjab	6717.465
25	Rajasthan	12143.71
26	Sikkim	1047.4
27	Tamil Nadu	167.33
28	Telangana	22958.63
29	Tripura	4106.14
30	Uttar Pradesh	10998.45
31	Uttarakhand	21023.07
32	West Bengal	1398.79
